THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI PIYUSH GOYA): (a) and (b) Yes, Sir.

(c) and (d) Government is making all out efforts to bridge the gap between demand and supply of electricity in the country. Generation capacity addition has been planned to meet the rising demand of power in the country. Generation capacity addition target in the country during Twelfth Five Year Plan is 88,537 MW from conventional sources. In addition, as per the Ministry of New & Renewable Energy, the grid interactive renewable capacity addition likely during Twelfth Five Year Plan is 30,000 MW. With this capacity addition, the projected demand for power on all-India basis as per 18th Electric Power Survey (EPS) is likely to be met by the terminal year of Twelfth Five Year Plan. The Government has advised States to tie up power to meet their demand, in accordance with their anticipated demand supply scenario.

In addition, the Government is taking the following steps to mitigate the deficiency in supply of power to the consumers:

- Undertaking a massive programme for strengthening of inter-state and interregional transmission capacity for evacuation of power.
- (ii) Expeditiously resolving issues relating to environmental and forest clearances for power projects under implementation.
- (iii) Bridging the shortfall in indigenous coal availability by permitting coal imports by power plants for increased generation.
- (iv) Promoting energy conservation, energy efficiency and demand side management measures.
- (v) Renovation & Modernization (R&M) works are carried out by the concerned State and Central Power Utilities for improving the Plant Load Factor of power stations.

Accidents due to high-tension wires

3462. SHRI KALPATARU DAS: Will the Minister of POWER be pleased to state:

- (a) whether there are a number of unnatural deaths due to electrocution of people residing very close to high-tension wires of power companies in Delhi and other places;
- (b) whether a warning is issued to residents to guard against such live wires and not to come close to such wires while constructing their houses;

- (c) if so, the details thereof;
- (d) whether Government has devised any action plan to control such unnatural deaths; and
- (e) the action plan to ban any kind of construction very close to such high-tension live wires in the cities?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) to (c) A few unnatural deaths have been reported by the Power companies in Delhi and other places due to electrocution of people residing very close to high tension wires. It generally happens due to unauthorized construction and extension of the building violating the statutory clearances. Whenever such cases are found, notices are served on the residents by Distribution companies to remove the unauthorized structures raised under the High Tension Overhead lines. Warning letters are issued to the house owners who have extended the structures/house balcony/boundary wall etc. which are very close to power lines.

- (d) While laying of Overhead lines, Distribution companies of States/UTs ensure sufficient vertical and horizontal clearance in accordance with the provision of the Central Electricity Authority (Measures relating to safety and Electric Supply) Regulation 2010, made under section 53 of the Electricity Act, 2003, relating to safety related issues of electric supply. Moreover, "Danger" warning signboards are displayed on electric poles of High Tension lines.
- (e) Construction activity near High Tension electricity lines are prohibited as per the provisions of Central Electricity Authority (Measures relating to safety and Electric Supply) Regulation 2010.

Distribution of power assets in Andhra Pradesh

- 3463. SHRI JESUDASU SEELAM: Will the Minister of POWER be pleased to state:
- (a) the details of the provisions for establishment of State Load Despatch Centre (SLDC), transfer of Anantpur and Kurnool from Southern Power Distribution Company to Eastern Power Distribution Company as contained in the Andhra Pradesh Reorganisation Act, 2014;
 - (b) the steps being taken by Government in this regard; and
 - (c) the role of Andhra Pradesh Government and the status of their responsibilities?